

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.225/99
IN
O.A.3350/1992

AT

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE SMT. SHANTA SHASTRY, MEMBER (A)

New Delhi, this the 24th day of December, 1999

Shri Abhay JainPetitioner

(By Advocate: Shri B.S. Mainee)

Versus

Shri S.P. Mehta & Ors.Respondents

(By Advocate: Shri H.K. Gangwani)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Heard both the learned counsel. With the consent of the parties and taking into account the submissions made by Shri H.K. Gangwani, learned counsel for the respondents that the applicant will be reinstated in service provided he reports to the respondents during office hours today. It is, however, made clear that the reinstatement shall be in accordance with the relevant rules and instructions. It is further noted that the respondents have filed CWP No. 3946/99 which is pending before the Hon'ble Delhi High Court and is sub-judice and the further action shall be subject to the outcome of that case.

2. Noting the above, as nothing further survives in the Contempt Petition 225/99, CP is dismissed and notices to respondents are discharged.

Shanta Shastr

(Smt. Shanta Shastr)
Member (A)

Lakshmi Swasth

(Smt. Lakshmi Swaminathan)
Member (J)

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